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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 1067/2003

This the 29th day of April, 2003.

HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Dinesh Kumar  
s/o Sh. Kartar Singh,  
t/o Village Tetesar,  
Post Office Jaunti,  
Delhi-81.
2. Chander Pal  
s/o Sh. Ratan Singh  
r/o R-2/163-164,  
Mangol Puri,  
Delhi-83.
3. Johnson Thomas,  
s/o Sh. T.C.Thomas,  
c/o Sindhu Johnson  
Quarter No. B-1/16,  
Babu Jagjeevan Ram Memorial Hospital,  
Jahangir Puri,  
Delhi.
4. Chaturvedi Bhartiya  
s/o Sh. Tej Pal Singh,  
r/o F-27, R-Block,  
Dilshad Garden,  
Shahdara,  
Delhi-95.

(By Advocate: Ms. Monica Kapoor)

Versus

1. Govt. of NCT of Delhi,  
through the Principal Secretary,  
Directorate of Health Services,  
I.P.Estate, Delhi Sachivalaya,  
New Delhi.
2. The Director,  
Directorate of Health Services,  
Govt. of NCT of Delhi,  
F-17, Karkardooma,  
Shahdara, Delhi-32.
3. Medical Superintendent,  
Babu Jagjeevan Ram Memorial Hospital,  
Jahangir Puri,  
Delhi.

O R I E R (ORAL)

Applicants were working on contractual basis. Vide impugned order their services had been terminated when four other persons who have been selected, joined on regular basis and have been appointed in their place.

Kur

2. Fundamental principle of law in service jurisprudence is that the person who is working on contract basis can always be replaced by a regular person. *same has been done in an OA and* There is no merit in the OA and the same is accordingly dismissed. *as dismissed*

  
( KULDIP SINGH )  
Member (J)

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